

Recovery and Refund Department Recovery Division - I Tel: 022-26449352/26449245

Email: recovery@sebi.gov.in

RECOVERY CERTIFICATE NO. 6802 of 2023

Release Order No: RO/HO/899/2023

Release of attachment on immovable property attached vide Prohibitory Order No. RO/HO/899/2023 dated November 22, 2023

- 1. Whereas a Recovery Certificate No. 6802 of 2023 dated July 7, 2023 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 8,90,000/- (Rupees Eight Lakh Ninety Thousand only) along with further interest, all costs, charges and expenses etc. against Pradeep Dhanuka (PAN: AACPD0526C) ['Defaulter']
- 2. And whereas vide Prohibitory Order No. **RO/HO/899/2023** dated **November 22, 2023**, the Recovery Officer has attached the below mentioned immovable property of Defaulter, prohibiting him from disposing, transferring, alienating the same:

203, 2nd Floor, A Wing, KD Empire, Near LR Tiwari College, Kanakia Road, Mira East, Thane, Maharashtra – 401107

- 3. And whereas SEBI has recovered an amount of **Rs. 9,85,506.94/-** (Rupees Nine Lakh Eighty-five Thousand Five Hundred Six and Ninety-four Paisa Only), which includes interest and costs towards full and final settlement of demand raised in the aforesaid recovery certificate.
- 4. In view of the completion of recovery of the entire outstanding dues under RC.No.6802 of 2023, the Prohibitory Order No. RO/HO/899/2023 dated November 22, 2023 stands rescinded and the aforementioned properties in para 2 are released from attachment in the instant recovery proceedings.
- 5. The order shall be served on the concerned Sub-Registrars of the areas where the above mentioned properties are located and the Inspector General of Registration, Maharashtra for their information and to cancel SEBI's encumbrances/lien, if any, so created in respect of the properties of Defaulter, pursuant to aforementioned Prohibitory Order No. RO/HO/899/2023 dated November 22, 2023, in their record. Further, this order shall also be served on the Defaulter, Pradeep Dhanuka (PAN: AACPD0526C).



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अनुवर्ती: Continuation:

6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 12 of Second Schedule to the Income-tax Act 1961.

Given under my hand and seal at Mumbai this 30th day of October, 2025.

SEAL



Copy to:

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Pradeep Dhanuka (PAN: AACPD0526C) A-202 K D Empire Near L R Tiwari College Mira Road East - 401107

J. Asher Ruas

RECOVERY OFFICER

J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai मुंबई